## SECTION XVI

LISTED ON: 24.05.2024

COURT NO.: 2 ITEM NO.: 44

## IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

## PETITION FOR SPECIAL LEAVE TO APPEAL (C) NOS. 8850-8852 OF 2024

(With prayer for interim-relief)

JAYA BHATTACHARYA

...PETITIONER

**Versus** 

THE STATE OF WEST BENGAL & ORS.

... RESPONDENTS

## OFFICE REPORT

The matters above-mentioned were listed before the Hon'ble Court on 10.04.2024, when the Hon'ble Court was pleased to pass the following order:

- "1. Delay condoned.
  - 2. Issue notice.
- 3. Dasti, in addition, is permitted.
- 4. In addition to the usual mode, liberty is granted to serve notice through the standing counsel for the respondent/State."

It is submitted that there are 4 respondents in the matter above-mentioned. Accordingly, show cause notice is issued to respondent no. 1 (State of West Bengal) through the Standing Counsel and respondent nos. 2 to 4 through regd. AD post with dasti. As per postal tracking report notice has been delivered on respondent nos. 2 & 3 but no one has entered appearance on their behalf so far. Notice has been received back in respect of respondent no. 4 with remarks "refused".

It is further submitted that Counsel for the petitioner has on 19.04.2024 filed proof of service of serving copy of SLP to the Standing Counsel for the State of West Bengal through e-mail, but no one has entered appearance on behalf of respondent no. 1.

The matters are made ready in view of Ld. Registrar Court's order dated 14.05.2024.

The matters above-mentioned are listed before the Hon'ble Court with this office report.

Dated this the  $21^{\text{st}}$  day of May, 2024.

ASSISTANT REGISTRAR

Copy to:

Mr. Rohit Amit Sthalekar, Advocate

ASSISTANT REGISTRAR